

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 83 of 2020 (SZ)

IN THE MATTER OF

Tribunal on its own motion
Suo Motu based on the News Item in
Dinamalar, Chennai News paper
Dt.15.06.2020, "Indifference in
Maintenance in spite of de- silting
Sadayanguppam Lake has become a Gutter"

.....Applicant (S)

Versus

1. The Principal Secretary to Government,
Public Works Department,
Secretariat, Fort St. George,
Chennai.
2. The Secretary of Govt. of Tamil Nadu
Department of Environment,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
3. Additional Chief Secretary to Govt. of Tamil Nadu
Municipal Administration and Water Supply Department,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu - 600 009.
4. The District Collector,
Tiruvallur District,
First Floor, Collectorate,
Thiruvallur - 602 001.
5. Greater Chennai Corporation,
Rep. by its Commissioner,
Ripon Building,
Chennai - 600 003.

.....Respondent(s)

6. The Chairman,
Tamil Nadu State Pollution Control Board,
Chennai.Additional 6th Respondent

Status Report filed by the 4th Respondent /District Collector,

Chennai District.

- I. Tmt. Vijaya Rani, I.A.S., wife of Thiru. Roshan Hindu, aged about 49 years now discharging duties as the District Collector, Chennai District , Chennai -01, from 16.06.2021 do hereby solemnly affirm and sincerely state as follows:
1. I am the District Collector, Chennai district, the Thiruvottiyur, Taluk was brought under Chennai district vide G.O(Ms).No.1 and as such now. I am the appropriate 4th Respondent herein and as such I am well acquainted facts and circumstances of the case based on the regards available in this file.
 2. I respectfully submit that I am filing this status Report as per the orders issued by this Hon'ble National Green Tribunal (SZ) Chennai on 11.04.2022.
 3. I respectfully submit that the District Collector has been ordered to file an independent Report by the Hon'ble National Green Tribunal vide its order dated 15.06.2020 and 24.06.2021 in O.A.No. 83 of 2020, and Accordingly a committee formed comprising of 1. Revenue Divisional officer, Chennai Central Division 2. Executive Engineer, Public works department, water Resources Organization

Kosarthalaiyar Basin Division , Thiruvallur. 3. The District Environmental Engineer, Tamil Nadu Pollution control Board, Ambattur, 4. Assistant Engineer, Cholavaram Irrigation Section, Redhills, Chennai and 5. Junior Engineer, Greater Chennai Corporation, division -15, Zone -2 , Chennai and then co- ordination meeting was convened on 08.07.2021.

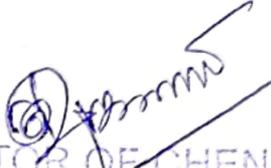
4. It is respectfully submitted that the Committee members, Inspected the above said lake area on 13.07.2021 and the Joint committee inspection report had already been filed in this court.
5. It is respectfully submitted that the Sadaiyankuppam Lake is situated in S.F.No:111 of Sadayankuppam village in Thiruvottriyur taluk of Chennai District. Sadayankuppam Lake has one surplus weir and four sluices and a free catchment area of 0.09 Sq.km as per memoir. And also, the water spread area is 31.76.5 Ha and maximum discharge is 160 Cusecs and the capacity of the tank is 17.65 mcft.
6. It is respectfully submitted that the surplus water from the weir of the Sadayankuppam lake spreads over the vacant lands through a distance of 300m and joins in the Kosasthalaiyar River. Also the lake has a bund length of 3200m all - around the lake. It is located near the tail end of the Kosasthalaiyar River and also is located at the end of Kosasthalaiyar Basin.

7. It is respectfully submitted that the Committee stated that no irrigation activities are being carried out through the sluices since it is very close to the Kosasthalaiyar river bank. In the middle portion of the lake, there are more than 22 survey numbers which are said to be patta lands as per the revenue records and its extent is about 16.77.0 Ha. The Sadayankuppam Lake looks like a long channel having a bund all along its periphery in the patta lands which are in the middle portion of the lake, some agriculture activities are being carried out and which are lying in the higher elevation. There is no supply channel to the lake and the lake receives water only from its own catchment and the lake was found empty and in dry condition.
8. It is respectfully submitted that the Committee stated that no sewage/ sullage water or any trade effluents are being let into the Sadayankuppam Lake and the bushes are in the lake bund portion. Further, it was observed that there are no industries located nearby the lake. The committee also observed that there are some temporary thatched and tiled houses are existing in the lake bund rear toe portion.
9. It is respectfully submitted that the Committee had perused the encroachment details available with revenue department and found 13 encroachments in the lake bund and rear toe portion of the lake.

The encroachments are in the form of thatched houses, tiled houses, and shed in the lake bund and rear toe portion.

10. It is respectfully submitted that the Committee had instructed the Revenue department to take necessary steps to issue the form I and II and notices to the encroachers. It was also instructed to the Tahsildar, Thiruvottiyur to survey the field and demarcate the boundaries of the lake and ensure the above encroachments as on now.
11. It is respectfully submitted that the enumeration work was conducted by the Revenue Department (Tahsildar Thiruvottiyur and 14 encroachers were identified in sadayankuppam Eri. Hence form I and form II under Rule 2(1) (c) of Tamil Nadu Protection of Tanks and Eviction of Encroachment Act 2007 (Tamil Nadu Act 8 of 2007) has been submitted to the Jurisdictional Executive Engineer, Water Resources Department by Tahsildar Thiruvottiyur Taluk by his letter no. Na.Ka Aa1/1053/2019 dated. 13.07.2021.
12. It is respectfully submitted that the Public work department is the land owning Department for the Sadayankuppam Eri (Water Resources Organization) and the above lake in under the control and maintenance of Public works department (Water Resources Organization) Hence, PWD should proceed further to evict the encroachment.

It is therefore prayed that this Hon'ble Tribunal may be pleased to accept this report and to pass suitable orders as this Hon'ble Tribunal may deem fit and proper under the circumstance of this case.


COLLECTOR OF CHENNAI (3/3)
CHENNAI-600 001.
District Collector, Chennai

Solemnly affirmed at Chennai on
this theday of May 2022
and
signed his name in my presence.